

(xxix) The Central Excise (Seventh Amendment) Rules, 1997 published in Notification No. G.S.R. 448(E) in Gazette of India dated the 1st August, 1997 together with an explanatory memorandum.

[Placed in Library. See No. LT - 2363/97]

(5) A copy of the Customs Tariff (Identification and Assessment of safeguard Duty) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated the 29th July, 1997 together with an explanatory memorandum, under sub-section (7) of section 8B of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT - 2364/97]

(6) A copy each of the following Notification (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:

- (i) The Securities and Exchange Board of India (Mutual Funds) Amendment Regulations, 1996 published in Notification No. S.O. 327(E) in Gazette of India dated the 15th April, 1997.
- (ii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulation, 1997 published in Notification No. S.O. 495(E) in Gazette of India dated the 10th July, 1997.

[Placed in Library. See No. LT - 2365/97]

(7) A copy of the Debts Recovery Tribunal (Procedure) Amendment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 328(E) in Gazette of India dated the 19th June, 1997 together with a corrigendum thereto published in Notification No. G.S.R. 405(E) dated the 25th July, 1997 under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial institutions Act, 1993.

[Placed in Library. See No. LT - 2366/97]

12.03 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[English]

MR. SPEAKER : The Committee on Absence of Member's from the sittings of the House in their Fourth Report presented to the House on 13 August, 1997 have recommended that leave of absence from the sittings of the House be granted to the following Members for the period mentioned against each:

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|----|-------------------------|--|
| 1. | Shri S.D.N.R. Wadiyar | 30.4.97 to 16.5.97 |
| 2. | Shri G. Mallikarjunappa | 21.4.97 and 22.4.97,
and 30.4.97 to 16.5.97 |
| 3. | Shri Anant Kumar Hegde | 23.7.97 to 14.8.97 |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : Leave is granted. The Members will be informed accordingly.

12.03 ¼ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

[English]

SHRI SURAJ BHAN (Ambala) : I beg to lay on the Table the Minutes (Hindi and English versions) of the Tenth and Eleventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.03½ hrs.

ESTIMATES COMMITTEE

Eighth Report

[English]

SHRI RUPCHAND PAL (Hooghly) : I beg to present the Eighth Report (Hindi and English versions, of the Estimates Committee on action taken by Government on the recommendations contained in their Forty-Ninth Report (Tenth Lok Sabha) on Ministry of Finance (Department of Revenue) - Customs Clearance at International Airports.

12.3 ¾ hrs.

PUBLIC ACCOUNTS COMMITTEE

Fifteenth Report

[Translation]

SHRI PRITHVIRAJ D. CHAVAN (Karad) : Sir I beg to present the Fifteenth Report (Hindi and English versions) of the Public Accounts Committee on Irregular expenditure on local insulation of G.I. Wire.

12.04 Hrs.

SELECT COMMITTEE ON CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL

Report

[English]

SHRI AMAR ROY PRADHAN (Coochbehar) : I beg to present the Report (Hindi and English versions) of the Select Committee on the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.